

and the position regarding the implementation of these decisions;

(b) the proposals made by Union Government in the Chief Ministers' Conference held for the effective implementation of land reforms and the decisions taken in this regard; and

(c) the steps being taken for early implementation of the aforesaid decisions in Union Territories and States which are under President Rule?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI UPENDRA NATH VERMA): (a) The Consensus of Revenue Ministers' Conference held in 1985, 1986 and 1988 were forwarded to States for taking necessary action. However, response of the States in the matter has generally not been very encouraging.

(b) In pursuance of the commitment contained in the Action Plan of the present Government, detailed proposals for changes in Agrarian Laws for more effective implementation of land reforms and prevention of alienation of tribal land were circulated in the Chief Minister's Conference held on 11-12 June, 1990. These propose proposals incorporated, among others, some important items of consensus emerging from the above Conferences of Revenue Ministers also. The stand taken by Chief Ministers was not to effect further changes in the Agrarian Laws but to implement the existing laws better.

(c) Prime Minister has written a letter to Chief Ministers of States/UTs. regarding the need for unearthing of benami transactions in land, delivering physical possession of land the allottees and removing any hindrance to occupation of such land and setting up Land Tribunals to deal with matters

relating to land and its distribution to the poor.

[English]

Allocation for Telecom Development in Kerala

1383. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there are any manual telephone exchanges in Kerala;

(b) if not, when the last of them was converted into automatic exchange;

(c) whether any other State/Union Territory has all automatic telephone exchanges, if so, the details thereof; and

(d) what is Government's next programme and allocation for telecom development in Kerala?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) No, Sir.

(b) March, 1990.

(c) Yes, Sir. Details are as follows:

State:

1. Arunachal Pradesh
2. Kerala
3. Manipur
4. Meghalaya
5. Mizoram
6. Sikkim

Union Territories:

1. Andaman & Nicobar
2. Chandigarh
3. Dadar Nagar Haveli
4. Daman
5. Diu
6. Delhi
7. Lakshadweep
8. Pondicherry

(d) Opening of new exchanges, expansion of existing exchanges replacement of life expired electro-mechanical equipment by electronic equipment and provision of STD as far feasibility. The initial allocation for Telecom development in Kerala is Rs. 174 crores for 1990-91.

Ban on Trawling during Monsoon Season

1384. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Kerala Government had again imposed a ban on trawling during monsoon months this year;

(b) the reasons for imposition of the ban;

(c) whether the ban on trawling has since been lifted;

(d) if so, the details in this regard;

(e) whether conflicts between traditional fishermen and trawlers have been resolved; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR):
(a) Yes, Sir.

(b) The Expert Committee on Marine Fishery Resources Management in Kerala appointed by Kerala Govt. in 1988 recommended ban on trawling during monsoon months as an experimental measure for conservation of fisheries resources in the coastal waters.

(c) and (d). The ban on trawling during monsoon has been lifted vide Kerala Govt. Gazette notification dated 21.7.1990.

(e) and (f). The information is being collected and will be laid on the Table of the Sabha.

[Translation]

Telegraph Offices Rural and Urban Areas of Madhya Pradesh

1385. SHRI RESHAM LAL JANGDE: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of telegraph offices functioning at present in rural and urban areas of Madhya Pradesh telecom. division-wise;

(b) if number of telegraph offices in each division which are having morse system;

(c) the particulars of telegraph office under Raipur telecom. division having telephone system which are either running in loss or are giving unsatisfactory service or lying closed; and